

24.11.2016

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Sixteenth Series, Vol. XX No. 7

Thursday, November 24, 2016  
Agrahayana 03, 1938 (Saka)

# **LOK SABHA DEBATES**

**(English Version)**

**Tenth Session**  
**(Sixteenth Lok Sabha)**



*(Vol. XX Contains Nos. 1 to 10)*

**LOK SABHA SECRETARIAT**  
**NEW DELHI**

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**LOK SABHA DEBATES**

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LOK SABHA

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Thursday, November 24, 2016/Agrahayana 03, 1938 (Saka)

The Lok Sabha met at Eleven of the Clock

[HON. SPEAKER *in the Chair*]



... (*Interruptions*)

**HON. SPEAKER:** Please take your seats.

**11.01 hours**

**OBITUARY REFERENCES**

*[English]*

**HON. SPEAKER:** Hon. Members, I have to inform the House of the sad demise of Shri Ram Naresh Yadav who was a member of the 6<sup>th</sup> Lok Sabha representing the Azamgarh Parliamentary Constituency of Uttar Pradesh.

Shri Yadav was the Chief Minister of Uttar Pradesh from 1977 to 1979 and also served as Governor of Madhya Pradesh and Chhattisgarh. Shri Yadav was also a member of the Rajya Sabha and the Uttar Pradesh Legislative Assembly. Shri Ram Naresh Yadav passed away on 22 November, 2016 in Lucknow at the age of 88.

We deeply mourn the loss of Shri Ram Naresh Yadav and I am sure the House would join me in conveying our condolences to the bereaved family.

Hon. Members, I have also to inform the House about the sad demise of the renowned singer, composer and carnatic musician Dr. M. Balamuralikrishna on 22 November, 2016 at the age of 86.

A child prodigy, Dr. Balamuralikrishna rose to become a musician of immense versatility. Dr. Balamuralikrishna was awarded Padma Vibhushan and the French Government's Chevalier of the Ordre des Artes et des Lettres (Order of Arts and Letters).

Dr. Balamuralikrishna excelled not only as a singer but left his imprint as a composer, poet, multi-instrumentalist and innovator of ragas, taalas and also as an actor. In his passing away, India has lost a great musician.

We deeply mourn the loss of Dr. M. Balamuralikrishna.

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Hon. Members, the House condemns the loss of innocent lives in the dastardly terrorist attack at a mosque in Kabul, Afghanistan. Strongly condemning the terrorist act, the House reiterates that the people of India firmly stand with their Afghan brothers and sisters in fighting all forms of terrorism and demanding immediate end to all support and safe havens and sanctuaries for terrorists.

The House may now stand in silence for a short while as a mark of respect to the memory of the departed.

**11.03 hours**

*(The Members then stood in silence for short while.)*

---

... (*Interruptions*)

**HON. SPEAKER:** I will allow you but not now. You can raise it after the Question Hour.

... (*Interruptions*)

**11.05 hours**

*(At this stage, Shri Kalyan Banerjee and some other hon. Members came and stood on the floor near the Table.)*

**HON. SPEAKER:** Do you want the same thing? Do you have the same demand?

... (*Interruptions*)

**HON. SPEAKER:** That will be after the Question Hour.

... (*Interruptions*)

**SHRI MALLIKARJUN KHARGE (GULBARGA):** We want Adjournment Motion. ... (*Interruptions*)

**HON. SPEAKER:** I know it is Adjournment Motion but I will not allow you now.

... (*Interruptions*)

*[Translation]*

**SHRI MALLIKARJUN KHARGE:** It is necessary to have a discussion on this because more than 75 people have died in the whole country...  
(*Interruptions*)

*[English]*

**HON. SPEAKER:** It is the same thing every day.

... (*Interruptions*)

**HON. SPEAKER:** If it is Adjournment Motion, you can raise it at 12 o'clock.

... (*Interruptions*)

**11.06 hours**

*(At this stage, Shri Ravneet Singh and some other hon. Members came and stood on the floor near the Table.)*

**HON. SPEAKER:** I am sorry.

... (*Interruptions*)

**11.07 hours**

## ORAL ANSWERS TO QUESTIONS

**HON. SPEAKER:** Question No. 121, Shri Ravneet Singh.

(Q. 121)

*[Translation]*

**SHRI PRAHLAD SINGH PATEL:** Through you, I would like to ask Hon. Minister as to whether the Government intends to have satellite connectivity in the Pradhan Mantri Gram Sadak Yojana? (Interruptions) On one side of the state highway, ten kms of road is constructed, and on the other side, another ten kms of road is constructed, but there is a gap of two to three kms in between. If that gap is bridged, a 25 kms cycle road will be created, which is essential, especially for transportation of agricultural produce in rural areas...*(Interruptions)*

Through you, I would like to know from the Hon. Minister as to whether there is any plan for satellite connectivity? Earlier, there used to be dual connectivity in dacoit area and Left Wing Extremism hit area. Now, there is dual connectivity in Left Wing Extremism hit area, but it is not there now in dacoit area. ...*(Interruptions)*

Through you, I would like to know from the Hon. Minister as to whether the Government is considering of satellite connectivity? ...*(Interruptions)*

**SHRI NARENDRA SINGH TOMAR:** Hon. Speaker sir, Union Government intends to continuously increase such connectivity. ... *(Interruptions)* Digital India is on the priority list of Hon. Prime Minister. This is going to increase transparency as well as facilities for people. ...

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*(Interruptions)* Under the Pradhan Mantri Gram Sadak Yojana, we have not yet considered such ideas. However, in the Government's plan for the entire country, connectivity will be provided everywhere. This includes rural areas, highways and other locations. Work is underway in this direction...*(Interruptions)*

*[English]*

**SHRI ADHALRAO PATIL SHIVAJIRAO:** Thank you, Madam Speaker.  
... *(Interruptions)*

As per the answer given by the hon. Minister, I do not find any proposal received from the Government of Maharashtra in the last two years.  
... *(Interruptions)* I would like to know what is the reason for Maharashtra Government not submitting any proposal for Pradhan Mantri Gram Sadak Yojana as there are many roads to be connected and undertaken in Maharashtra State. ... *(Interruptions)*

**HON. SPEAKER:** I am sorry. This is not the way.

... *(Interruptions)*

## **\*WRITTEN ANSWERS TO QUESTIONS**

Starred Question Nos. 122 to 140

Unstarred Question Nos. 1381 to 1610

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**\* For Questions, please refer to Master copy of English version, placed in Library.**

**You can also visit <https://sansad.in/ls/questions/questions-and-answers> for more information.**

\*

**HON. SPEAKER:** The House stands adjourned to meet again at 12 o'clock.

**11.09 hours**

*The Lok Sabha then adjourned till Twelve of the Clock.*



**12.00 hours**

*The Lok Sabha re-assembled at Twelve of the Clock.*

(Hon. Speaker *in the Chair*)

**OBSERVATION BY THE SPEAKER****Disapproving and deprecating behaviour by Member**

*[English]*

**HON. SPEAKER:** Hon. Members, today while the Question Hour was in progress, Shri Akshay Yadav, MP tore some papers and threw these towards Speaker's podium and the Table of the House. Rule 349 (xxi) of the Rules of Procedure and Conduct of Business in Lok Sabha *inter-alia* provides that while the House is sitting, a Member "shall not tear off documents in the House in protest". This conduct of Shri Akshay Yadav is in gross violation of the norms of standards and etiquettes laid down under Rules and Conventions of the House. This conduct is not proper on the part of the Member and also for the dignity and prestige of the House.

I, therefore, while expressing my grave displeasure over the conduct of Shri Akshay Yadav, warn him to refrain from such disorderly acts in future.

**12.01 hours**

**RESIGNATION BY MEMBER**

**HON. SPEAKER:** Hon. Members, I have to inform the House that Captain Amarinder Singh, an elected Member from the Amritsar Parliamentary Constituency of Punjab, has resigned from the membership of Lok Sabha. I have accepted his resignation with effect from 23<sup>rd</sup> November, 2016.

... (*Interruptions*)

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*[English]*

**HON. SPEAKER:** Hon. Members, I have received notices of Adjournment Motion from Sarvashri H.D. Devegowda, Mallikarjun Kharge, Kamal Nath, Jyotiraditya M. Scindia, K.C. Venugopal, Sudip Bandyopadhyay, Dharmendra Yadav, Dr. A. Sampath, Prof. Saugata Roy, Shrimati P.K. Sreemathi Teacher, Sarvashri Jitendra Chaudhary, Jai Prakash Narayan Yadav, K.N. Ramachandran, Md. Badaruddoza Khan, P. Karunakaran, Md. Salim, Dushyant Chautala N.K. Premachandran and Kodikunnil Suresh on different issues.

The matters, though important, do not warrant interruption of business of the day. The matters can be raised through other opportunities.

I have, therefore, disallowed all the notices of Adjournment Motion.

... (*Interruptions*)

**SHRI MALLIKARJUN KHARGE (GULBARGA):** Madam, they are very-very important.... (*Interruptions*)

**12.03 hours**

*(At this stage, Shri Kalyan Banerjee, Shri Kodikunnil Suresh and some other hon. Members came and stood on the floor near the Table.)*

**12.04 hours****PAPERS LAID ON THE TABLE**

**HON. SPEAKER:** Now, Papers to be laid on the Table.

... (*Interruptions*)

**THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI VIJAY GOEL):** Madam, I beg to lay on the Table: -

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Lakshmibai National Institute of Physical Education, Gwalior, for the year 2014-2015, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lakshmibai National Institute of Physical Education, Gwalior, for the year 2014-2015.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 5386/16/16]

... (*Interruptions*)

**THE MINISTER OF STATE OF THE MINISTRY OF POWER, MINISTER OF STATE OF THE MINISTRY OF COAL, MINISTER OF STATE OF THE MINISTRY OF NEW AND RENEWABLE ENERGY AND MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI PIYUSH GOYAL):** Madam, I beg to lay on the Table: -

- (1) A copy each of the following papers (Hindi and English versions):-

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- (i) Memorandum of Understanding between the Hindustan Copper Limited and the Ministry of Mines for the year 2016-2017.

[Placed in Library, See No. LT 5387/16/16]

- (ii) Memorandum of Understanding between the Mineral Exploration Corporation Limited and the Ministry of Mines for the year 2016-2017.

[Placed in Library, See No. LT 5388/16/16]

- (iii) Memorandum of Understanding between the NHPC Limited and Ministry of Power for the year 2016-2017.

[Placed in Library, See No. LT 5389/16/16]

- (iv) Memorandum of Understanding between the NHDC Limited and NHPC Limited for the year 2016-2017.

[Placed in Library, See No. LT 5390/16/16]

- (v) Memorandum of Understanding between the North Eastern Electric Power Corporation Limited and the Ministry of Power for the year 2016-2017.

[Placed in Library, See No. LT 5391/16/16]

- (vi) Memorandum of Understanding between the THDC Limited and the Ministry of Power for the year 2016-2017.

[Placed in Library, See No. LT 5392/16/16]

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 28 of the Mines and Minerals (Development and Regulation) Act, 1957: -

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- (i) The Atomic Minerals Concession Rules, 2016 published in Notification No. G.S.R.677(E) in Gazette of India dated 11<sup>th</sup> July, 2016.
- (ii) The Mines and Minerals (Contribution to District Mineral Foundation) (Amendment) Rules, 2016 published in Notification No. G.S.R.837(E) in Gazette of India dated 31<sup>st</sup> August, 2016.
- (iii) S.O. 2356(E) published in Gazette of India dated 11<sup>th</sup> July, 2016, making certain amendments in the First Schedule of the Mines and Minerals (Development and Regulation) Act, 1957.

[Placed in Library, See No. LT 5393/16/16]

(3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013: -

- (a)
  - (i) Review by the Government of the working of the Neyveli Lignite Corporation Limited, Chennai, and its subsidiary companies NLC Tamilnadu Power Limited and Neyveli Uttar Pradesh Power Limited for the year 2015-2016.
  - (ii) Annual Report of the Neyveli Lignite Corporation Limited, Chennai, and its subsidiary companies NLC Tamilnadu Power Limited and Neyveli Uttar Pradesh Power Limited for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5394/16/16]

- (b)
  - (i) Review by the Government of the working of the Coal India Limited, Kolkata, and its subsidiary companies for the year 2015-2016.

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- (ii) Annual Report of the Coal India Limited [Volume I and Volume II (Part I & II)], Kolkata, for the year 2015-2016, and its subsidiary companies alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5395/16/16]

... (*Interruptions*)

**THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS AND MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI PON RADHAKRISHNAN):** I beg to

lay on the Table: -

- (1) A copy a copy of the Memorandum of Understanding (Hindi and English versions) between the Kamarajar Port Limited and the Ministry of Shipping for the year 2016-2017.

[Placed in Library, See No. LT 5396/16/16]

- (2) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Chennai Port Trust, Chennai, for the year 2015-2016, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chennai Port Trust, Chennai, for the year 2015-2016.

[Placed in Library, See No. LT 5397/16/16]

- (3) A copy each of the following notifications (Hindi and English versions) under sub-section (4) of Section 212 of the Motor Vehicles Act, 1988: -

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- (i) The Central Motor Vehicles (9<sup>th</sup> Amendment) Rules, 2016 published in Notification No. G.S.R.868(E) in Gazette of India dated 8<sup>th</sup> September, 2016.
- (ii) The Central Motor Vehicles (10<sup>th</sup> Amendment) Rules, 2016 published in Notification No. G.S.R.880(E) in Gazette of India dated 14<sup>th</sup> September, 2016.
- (iii) The Central Motor Vehicles (11<sup>th</sup> Amendment) Rules, 2016 published in Notification No. G.S.R.889(E) in Gazette of India dated 16<sup>th</sup> September, 2016.
- (iv) The Central Motor Vehicles (12<sup>th</sup> Amendment) Rules, 2016 published in Notification No. G.S.R.895(E) in Gazette of India dated 20<sup>th</sup> September, 2016.
- (v) The Central Motor Vehicles (13<sup>th</sup> Amendment) Rules, 2016 published in Notification No. G.S.R.904(E) in Gazette of India dated 23<sup>rd</sup> September, 2016.
- (vi) The Central Motor Vehicles (14<sup>th</sup> Amendment) Rules, 2016 published in Notification No. G.S.R.905(E) in Gazette of India dated 23<sup>rd</sup> September, 2016.
- (vii) The Central Motor Vehicles (15<sup>th</sup> Amendment) Rules, 2016 published in Notification No. G.S.R.903(E) in Gazette of India dated 23<sup>rd</sup> September, 2016.
- (viii) The Central Motor Vehicles (16<sup>th</sup> Amendment) Rules, 2016 published in Notification No. G.S.R.954(E) in Gazette of India dated 5<sup>th</sup> October, 2016.
- (ix) The Central Motor Vehicles (17<sup>th</sup> Amendment) Rules, 2016 published in Notification No. G.S.R.953(E) in Gazette of India dated 5<sup>th</sup> October, 2016.



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- (x) The Central Motor Vehicles (18<sup>th</sup> Amendment) Rules, 2016 published in Notification No. G.S.R.963(E) in Gazette of India dated 7<sup>th</sup> October, 2016.

[Placed in Library, See No. LT 5398/16/16]

(4) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956: -

- (i) S.O.2489(E) published in Gazette of India dated 21<sup>st</sup> July, 2016, regarding rates of fees to be recovered from the users of National Highway No. 6 (New NH No. 53) (Amravati-Gujarat/Maharashtra Border Section) in the State of Maharashtra.
- (ii) S.O.2490(E) published in Gazette of India dated 21<sup>st</sup> July, 2016, regarding rates of fees to be recovered from the users of National Highway 10 (Delhi/Haryana Border Rohtak-Hissar Section) in the State of Haryana.
- (iii) S.O. 2524(E) published in Gazette of India dated 25<sup>th</sup> July, 2016, making certain amendments in the Notification No. S.O. 422(E) dated 21<sup>st</sup> February, 2013.
- (iv) S.O.2694(E) published in Gazette of India dated 11<sup>th</sup> August, 2016, regarding rates of fees to be recovered from the users of National Highway No.3 (Pimplegaon-Nashik-Gonde Section) in the State of Maharashtra.
- (v) S.O.2695(E) published in Gazette of India dated 11<sup>th</sup> August, 2016, regarding rates of fees to be recovered from the users of National Highway No. 148D (Bheem-Parasoli-Gulabpura-

Shahpura-Jahajpura-Hindol-Nainwa-Uniyara Section) in the State of Rajasthan.

- (vi) S.O. 2696(E) published in Gazette of India dated 11<sup>th</sup> August, 2016, regarding rates of fees to be recovered from the users of National Highway No.4B (New NH 348) & 4 (New NH 48) in the State of Maharashtra.
- (vii) S.O.2723(E) published in Gazette of India dated 17<sup>th</sup> August, 2016, regarding rates of fees to be recovered from the users of National Highway No. 3 (Agra-Gwalior Section) in the State of Uttar Pradesh.
- (viii) S.O.2820(E) published in Gazette of India dated 31<sup>st</sup> August, 2016, regarding rates of fees to be recovered from the users of National Highway No.200 in the State of Chhattisgarh.
- (ix) S.O. 2846(E) published in Gazette of India dated 2<sup>nd</sup> September, 2016, making certain amendments in the Notification No. S.O.838(E) dated 5<sup>th</sup> December, 2008.
- (x) S.O.2909(E) published in Gazette of India dated 9<sup>th</sup> September, 2016, regarding rates of fees to be recovered from the users of National Highway No. 25 (MP/UP Border-Shivpuri-Bhognipur Section) in the State of Uttar Pradesh.
- (xi) S.O.3010(E) published in Gazette of India dated 21<sup>st</sup> September, 2016, regarding rates of fees to be recovered from the users of National Highway No.458 (Ladnu-Khatu-Degna-Merta City-Lambia-Jaitaran-Raipur Section) in the State of Rajasthan.
- (xii) S.O.3011(E) published in Gazette of India dated 21<sup>st</sup> September, 2016, authorising National Highways Authority

of India to collect, either through its officials or through a contractor fee for the use of four lane bypass to Agra City in the State of Uttar Pradesh.

- (xiii) S.O.3012(E) published in Gazette of India dated 21<sup>st</sup> September, 2016, regarding exempting Kaliabhomora Bridge over river Brahmaputra on National Highway No. 37A in the State of Assam from levying of user fee.
- (xiv) S.O.3097(E) published in Gazette of India dated 30<sup>th</sup> September, 2016, regarding rates of fees to be recovered from the users of National Highway No. 5 in the State of Andhra Pradesh.
- (xv) S.O.3098(E) published in Gazette of India dated 30<sup>th</sup> September, 2016, authorizing the concessionaires of BOT (Toll) Projects, mentioned therein for levy and collection of user fee.
- (xvi) S.O.3271(E) published in Gazette of India dated 24<sup>th</sup> October, 2016, regarding rates of fees to be recovered from the users of National Highway No. 6 (New NH 53) (Talegaon-Amravati-Gujarat/Maharashtra Border Section) in the State of Maharashtra.
- (xvii) S.O.3381(E) published in Gazette of India dated 3<sup>rd</sup> November, 2016, regarding rates of fees to be recovered from the users of National Highway No. 13 (New NH 50) (Hospet-Chitradurga Section) in the State of Karnataka.

[Placed in Library, See No. LT 5399/16/16]

... (*Interruptions*)

**THE MINISTER OF TEXTILES (SHRIMATI SMRITI ZUBIN IRANI):**

Madam, on behalf of Shri Ajay Tamta, I beg to lay on the Table a copy of the Memorandum of Understanding (Hindi and English versions) between the National Textile Corporation Limited and the Ministry of Textiles for the year 2016-17.

[Placed in Library, See No. LT 5400/16/16]

... (*Interruptions*)

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**12.05 hours****STATEMENT BY MINISTER**

**Status of implementation of the recommendations contained in the 272nd and 277th Reports of the Standing Committee on Human Resource Development on Demands for Grants (2015-16 and 2016-17 respectively), pertaining to the Department of Youth Affairs, Ministry of Youth Affairs and Sports\***

*[English]*

**THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI VIJAY GOEL):** I beg to lay a statement regarding the status of implementation of the recommendations contained in the 272<sup>nd</sup> and 277<sup>th</sup> Reports of the Standing Committee on Human Resource Development on Demands for Grants (2015-2016 and 2016-17 respectively), pertaining to the Department of Youth Affairs, Ministry of Youth Affairs and Sports.

... (*Interruptions*)

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\* Laid on the Table and also placed in Library, See No. LT 5401/16/16

**12.06 hours**

**MATTERS UNDER RULE 377\***

*[English]*

**HON. SPEAKER:** Hon. Members, the Matters under Rule 377 shall be treated as laid on the Table of the House. Members may personally handover text of the matter at the Table as per the procedure.

*... (Interruptions)*

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\* Treated as laid on the Table.

**(i) Need to take stern legal action against persons involved in desecration or insult to National Flag and National Anthem.**

*[Translation]*

**SHRI NANA PATOLE (BHANDARA-GONDIA):** The incidents of events organized in the memory of terrorists and the incidents of raising anti-national slogans are increasing in the country. Not only this, but the cases pertaining to debate on nationalism as well as those regarding complaints concerning insult to the National Anthem and the National Flag are also worrying. However, there is a provision for legal action and punishment regarding insult to the National Flag and National Anthem. In this regard, the Government has enacted "**The Prevention of Insult to the National Honor Act 1971**" and "**Flag Code of India-2002**"

I would like to urge the Union Government to ensure respect for the National Flag and the National Anthem. Also, for the sake of the society, there is a need to issue guidelines to the states for taking stringent steps to identify and take action against those who disrespect them.

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**(ii) Need to set up AIIMS like Institute at Deoghar in Jharkhand.**

*[English]*

**SHRI NISHIKANT DUBEY (GODDA):** With respect to the proposed plan to set up AIIMS like Institute in each state of the country and I wish to raise the concerns of the people of Santhal Pargana region in Jharkhand.

The state Government of Jharkhand has worked towards the AIIMS plan by allotting land including making available 200 acres of land at Deoghar which is a district in the state and home to the famous Dwadash Jyotirling and Shaktipith, where 5 crore pilgrims visit every year as well as the site for an upcoming international airport.

My insistence for setting up the AIIMS like Institute at Deoghar is mainly on account of its geographically central location and ease of commuting for the patients from across Deoghar-Dumka and Godda. Deoghar is on the Kolkata-Patna main rail route and also connected with three National Highways.

Deoghar is one of the centre points of the Santhal Pargana region and as you are aware, the entire Santhal Pargana region is backward, poor and suffers from utter deprivation. This area does not have any medical facilities at all and needless to say the reduction on public health spending and the growing inequalities in health and healthcare are taking its toll on the marginalized and socially disadvantaged population of Santhal Pargana. This area is prone to malnutrition with an estimated 75 per cent children and mothers being anemic.

Accordingly, I would like to once again request that given the availability of land, the central location, transportation infrastructure and the needs of the people of Jharkhand, it is highly desirable that the AIIMS be set



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up at Deoghar, Jharkhand and a decision to this effect may be taken at the earliest.

**(iii) Need to check firing by Pakistan on the border area of Jammu and Kashmir**

*[Translation]*

**SHRI JUGAL KISHORE (JAMMU):** Regarding the firing by Pakistan on regular basis, I request the Union Government to immediately take necessary concrete steps to stop the firing by Pakistan in the border areas of Jammu and Kashmir.

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**(iv) Need sanction funds for construction of Hostels for students in Agar Malwa district, Madhya Pradesh.**

**SHRI RODMAL NAGAR (RAJGARH):** My Parliamentary Constituency Rajgarh (Madhya Pradesh) is predominantly an area of agriculture. The livelihood of the residents of the area depends on activities pertaining to agriculture and agricultural production. To improve the educational level of the students as well as promote education to ensure the access of the scheduled caste, scheduled tribe communities including the poor and the most backward classes to education, approval has been granted by the Ministry of Social Justice and Empowerment, Government of India, for the construction of post-matric hostels with 100-100 beds for boys and girls in the newly formed district of Agar-Malwa. For this, on behalf of the residents of the region, I thank the Hon. Minister and the Ministry of Social Justice and Empowerment.

Due to delay in getting the sanctioned amount for construction of hostels, students are being deprived of the facilities that they should get.

I would like to request the Hon. Minister to expedite the approval for the proposed amount for early construction of both the hostels.

**(v) Need to declare Jherda to Sirohi road as a National Highway.**

**SHRI DEVJI M. PATEL (JALORE):** Deesa to Dhanera in Gujarat has been declared as the National Highway (NH-168). The road from Jherda in Gujarat to Sirohi via Mandar and Reodar intersects with National Highway 62. The number of vehicles on the Jherda-Sirohi road is increasing by the day. Due to the connectivity of this road with the national highway on both sides, there is an increasing movement of heavy vehicles. Mandar and Reodar are the two densely populated cities on this route. Traffic congestion during the day has now become common in and near these cities. This is causing much inconvenience to the general public, school going children and traders. Therefore, a bypass near the Reodar and Mandar towns along this route may please be got constructed.

Therefore, in view of the increasing traffic on Jherda to Sirohi road, it is requested to declare this road as a National Highway.

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**(vi) Need to improve rail services in Jamshedpur Parliamentary Constituency, Jharkhand.**

**SHRI BIDYUT BARAN MAHATO (JAMSHEDPUR):** The very important major demand concerning the public interest in my parliamentary constituency Jamshedpur is related to railway, which is as follows. It is well known that there are dozens of central mines such as SCL, UCIL and copper uranium. For years, there has been a long-standing demand here for two halt stations. [1] At Chirudih between Ghatshila and Dhalbhumgarh (2) At Siddhisai between Haldipur and Bahalda (Orissa) (Only one train runs here and it is a single line). Approval has been accorded for the construction of Jugsalai ROB and Chakulia ROB 5 years ago. However, no work of any kind has been started by the railways so far. Besides, two new ROB's at Gadra and Asanbani and Ghatshila (Kutluri) should be sanctioned. The Ghatshila station complex is in a dilapidated condition and so it should be renovated and Dhalbhumgarh, Galudih, Rakha, Govindpur stations should be raised and beautified. Expansion of two new railway lines (1) To Budamara in Bangriposi via Chakulia Baharagora (2) from Kandra to Namkum (Ranchi). These two railway lines have been sanctioned and the estimates for the same prepared. Therefore, the work pertaining to these lines should be started at the earliest.

Therefore, I demand the Hon. Minister to cater all the above demands.

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**(vii) Need to open more branches of Nationalized banks in Maharajganj district, Uttar Pradesh.**

**SHRI PANKAJ CHAUDHARY (MAHARAJGANJ):** Maharajganj district in Uttar Pradesh is my parliamentary constituency. This district is the India-Nepal border area. People in large numbers migrate from there to other places in search of employment. This being the area bordering Nepal, a large number of officers/employees of various departments of the Central Govt. and the state govt. are posted here. Besides, there are a number of small scale industries as well as two big industries also there. Roads and railways also are used for commuting. The lack of a sufficient number of branches of Nationalized Banks for financial transactions in the district is causing difficulties for the general public. Due to the bank branches being very far, complaints continue to be received with regard to the robbery by the criminal elements with the account holders going to banks for the purpose of deposits and withdrawals.

I request the Union Government to issue order to open adequate number of branches of nationalized banks in Maharajganj district of Uttar Pradesh.

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**(viii) Need to set up a Solar Park in Rohtas district, Bihar.**

**SHRI CHHEDI PASWAN (SASARAM):** It is crucial to establish solar park in the barren land from Barkatta to Rohtas Fort under Rohtas district of my parliamentary constituency Sasaram (Bihar). It is noteworthy that out of a total of 108 villages in Adhaura Block (Kaimur), only 3 villages have been electrified, thereby plunging this tribal dominated area into darkness. Moreover, due to the hindrance caused by the Forest Department in Pipradih and Rohtasgarh panchayats of Rohtas district, electrification is not being carried out there.

For setting up a solar park, 500-1000 acres of land is required, which is sufficiently available there and the Rohtas Fort complex is spread over a radius of about 28 miles.

The establishment of a solar park will provide facilities of electricity and water to the large population in backward area, which is deprived of these basic amenities. The lack of electricity and water hinders the social, economic, and educational development of the citizens rendering them completely deprived of the mainstream development, thus leading to their future full of uncertainties. This area is severely affected by insurgency because of being deprived of the basic facilities.

Under the strong leadership of the Hon. Prime Minister, it is necessary to pay attention to this critical problem concerning the public to ensure the upliftment of the society lacking development.

Therefore, it is my specific request to take effective action for setting up of solar park at the earliest.

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**(ix) Need to make proper arrangements to enable farmers to purchase seeds, fertilizers and other agricultural material with old 500 and 1000 rupee notes.**

**SHRI SATYAPAL SINGH (SAMBHAL):** I would like to draw the attention of the Government to the vital issue pertaining to the distress situation faced by farmers due to the ban on the notes of Rs" 500" and Rs "1000" denominations, during the demonetization. It is well known to everyone that India is an agriculture-dominated country. Farming is the main occupation of most of the Indians. It is said that India's soul dwells in its farms and fields. For farmers, Mid-October to November is the time for sowing of crops, especially wheat, pulses (chana, masoor, moong and khesari), oilseeds (todi, sarson and linseed) and potato. During these days, farmers need to buy seeds, fertilizers, pesticides, etc., but they often have to stand in long queues at banks and post offices to exchange ₹500 and ₹1000 notes and to withdraw the money. In such a critical time, farmers are facing difficulties to purchase seeds, fertilizers, and pesticides for sowing and cultivation. In view of such a situation, no specific point anywhere has been designated for the farmers to address their problems and cater their needs. Where the notes of ₹500 and ₹1000 may be accepted from the farmers so as to enable them to purchase fertilizers, seeds, and pesticides.

It is my humble request to the Government that notes of ₹500 and ₹1000 may be accepted from the farmers at various places such as block offices, panchayat offices, etc., on the lines of health centers, petrol pumps and electricity offices and items like seeds and fertilizers, etc. be provided to them. Besides, strict instructions should be given to the government employees engaged in collecting taxes to accept the notes of ₹500 and ₹1000 given by the farmers as revenues.

**(x) Need to ensure convening of meetings of Vigilance and Monitoring Committee at regular intervals in Murshidabad district, West Bengal.**

*[English]*

**SHRI ADHIR RANJAN CHOWDHURY (BAHARAMPUR):** Vigilance and Monitoring Committee is supposed to have been constituted to supervise the development works in the districts for which funds are allotted from the Central Government for various programmes including welfare. Elected members are supposed to be entitled to take part in the discussion of Vigilance and Monitoring Committee meeting in each and every district. It is interesting to note that since 2012 there has been no Vigilance and Monitoring Committee meeting in Murshidabad district in West Bengal. As a result of which I cannot participate in the development activities and contribute anything by way of suggestion and apprising myself of anything happening in my constituency and the district at large. Ministry of Rural Development is requested to take effective measures to ensure convening of the meeting at regular intervals so that peoples representatives are not deprived of their legitimate rights.



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**(xi) Need to ensure safety and security of students on University Campus**

**DR. SHASHI THAROOR (THIRUVANANTHAPURAM):** Mr. Najeeb Ahmed, a student of Jawaharlal Nehru University has been missing since 15th October after allegedly being subjected to vicious attacks and death threats by members of a rival student organisation.

It has been a month since his disappearance and the police have failed to trace him. The University administration has failed to conduct a proper inquiry and failed to punish the culprits. The eye-witnesses who mustered the courage to complain against the accused have been openly threatened and intimidated.

The University, hitherto celebrated for upholding the freedom of speech and expression, now confronts a communal wave. Eye-witnesses have reported that derogatory comments, referring to his Muslim identity, were used to threaten the student. This has created a sense of insecurity among students at the University. Educational institutes are secular and should remain so.

I urge this Government to immediately, redouble its efforts to find Mr. Najeeb. I also urge the Government to take steps to guarantee the safety and security of students on campus, to reaffirm their freedom of speech and expression, freedom to protest and to collectively restore the ideals of our Constitution in public spaces.

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**(xii) Need to increase the frequency of local trains from Kancheepuram to Thirumalapur via Chennai Beach.**

**SHRIMATI K. MARAGATHAM (KANCHEEPURAM):** Railway is the most important mode of public transport in India, which also helps the Indian Economy.

Kancheepuram Railway Station, which is a part of Chennai Railway Division of Southern Railway Zone, is very close to the local bus stand and the Chennai Airport is at a distance of 72 km. Kancheepuram Railway Station is one of the major routes for local & suburban traffic, as it connects Chennai Beach - Tirumalpur - Sriperumbudur, an important Industrial Hub. Common man is mainly dependant on this.

EMU connectivity to Chennai Beach - Tirumalpur - Central - Sriperumbudur is very poor. Only 9 Local trains are operated daily, starting from 05:40 am to 08: 20 pm; in which five are operated upto Thirumalpur and four upto Chennai Beach. The duration between every EMU is around 1 to 2 hours. This causes heavy inconvenience to the passengers. They have to travel from Kancheepuram to Chengalpat and from Chengalpat to Tambaram and then proceed for their journey.

In this regard, I draw the attention of the Hon'ble Railway Minister, through to look into this issue and instruct the concerned authorities for increasing the frequency of local EMU from Kancheepuram - Chennai Beach - Thirumalpur from 9 to 15 services atleast and the duration between every train be reduced to atleast 30 minutes. This will go a long way in the larger interest of the people of my Constituency.

**(xiii) Need to provide funds for renovation of Grand Anicut Canal Project in Tamil Nadu.**

**SHRI K. PARASURAMAN (THANJAVUR):** I wish to state that the groundwater is the only major source of water for agriculture in Tamil Nadu, however, at present, there is continuous depletion of ground water. To combat this situation, Tamil Nadu Chief Minister had taken various efforts including renovation of historical Grand Anicut Canal Project system. The first Phase of this project largely falls in my constituency, which comprises of Extension, Renovation and Moderation of main canal system which runs over 148.654 Kms, covering tributaries and water reservoirs etc., and this mainly irrigates Thanjavur, Thiruchirapalli and Pudukkottai Districts. It was also approved by the Technical Advisory Committee of Central Water Commission, Government of India on 06.10.2016. Therefore, I request the Central government to sanction necessary funds to the tune of Rs. 2298.75 crore for age old project immediately for the farmers of Tamil Nadu, so that the rain water during monsoon will be harvested besides recharging the ground water level in Cauvery Delta Area which irrigates more than 50% of agricultural area in Tamil Nadu.

**(xiv) Need to set up a Sugarcane Research Institute at Babanpur in Aska, Odisha.**

**SHRI LADU KISHORE SWAIN (ASKA):** I would like to draw the attention of the Government regarding the status of the only sugarcane industry at Aska in Ganjam district of Odisha which has been catering to the needs of thousands of sugarcane farmers. The Aska Sugarcane Co-operative Society has been extending support to the sugarcane growers for the past couple of decades. However, over the years, it has been seen that the productivity of sugarcane has gone down due to various reasons including lack of research support to these farmers to cope with the new technology and innovation. Therefore, making available latest technology and imparting new knowledge would help to revive the said industry.

Hence, a Sugarcane Research Institute at Babanpur (Near Aska Sugar Factory), where the State Government is having the required land for this purpose may be set up. this will not only save the lives and livelihood of thousands of sugarcane farmers but also contribute to the state and national exchequer.

**(xv) Delay in construction of Pakyong Airport in Sikkim.**

**SHRI PREM DAS RAI (SIKKIM):** The attention of the Government may be drawn towards the inordinate delay in construction of the Greenfield Pakyong Airport. Sikkim is a land locked mountainous state. With no access to a railway line and poor condition of NH 10 due to frequent landslides, there is an urgent need for completing the Pakyong Airport which has been underway since 2008.

The cost of the project has increased from approximately Rs. 300 crores to Rs. 600 crores due to time and cost overrun. The airport is being built by the Airports Authority of India. The Airport in Sikkim will not only provide an alternative and faster means of connectivity to Sikkim but also promote tourism leading to greater economic benefits to Sikkim and its people.

My demand is that the Government of India should immediately take steps to alleviate this situation and complete it within 2017 with no more time overrun.

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**HON. SPEAKER:** The House stands adjourned to meet again tomorrow, the 25<sup>th</sup> November, 2016 at 11 a.m.

**12.06 hours**

*The Lok Sabha then adjourned till Eleven of the Clock on Friday, November 25, 2016/ Agrahayana 4, 1938 (Saka).*

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Published under Rules 379 and 382 of the Rules of Procedure and Conduct of Business in  
Lok Sabha (Sixteenth Edition)

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